

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013
CA No. 89/2014, 135/2014 & 204/2014

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES: Mr. Ajay Kumar Garg
V/s.

M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	KAMAL AGRAWAL	Feet & Petitioner	Kamal Agg
2	ANSHU GARG	Petitioner	Anshu
3	AJAY KUMAR	Practising Company Secretary for Respondent	Ajay Kumar

ORDER

C.A. Nos. 89/2014, 135/2014 & 204/2014

IN

T.C.P. No. 19/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. Seeking adjournment on the ground that talks of Settlement are going on.
3. By consent adjourned to **24.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
04.10.2017

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Sd/-

M.K. Shrawat
Member (Judicial)